

I give my consent to the moving of the Adjournment Motion. Notices thereof have been received from Sarvashri Piloo Mody, K. L. Gupta, D. N. Patodia, R. K. Amin, N. K. Somani, M. R. Masani, Hardayal Devgun, Bal Raj Madhok, K. Lakkappa, Prakash Vir Shastri, Yashpal Singh, Hem Barua Om Prakash Tyagi, Kameshwar Singh, Tridib Chaudhuri, S. N. Dwivedi, Madhu Limaye, S. S. Kothari, Yajna Datt Sharma, Atal Bihari Vajpayee, Beni Shankar Sharma and Sumar Guha. Shri Piloo Mody may now ask for leave of the House to move the Motion. His notice reads as follows:—

“Failure of the Government of India's Foreign Policy as is evidenced from the Soviet Union's agreeing to supply arms including lethal weapons to Pakistan.”

SHRI PILOO MODY (Godhra): I beg to move for leave to move my adjournment motion.

MR. SPEAKER: Is leave to move the motion opposed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): We oppose it. (*Interruptions.*) They can discuss it.

MR. SPEAKER: As leave is opposed, I ask Members who are in favour of leave being granted to rise in their seats.

SEVERAL HON. MEMBERS rose

MR. SPEAKER: I find that more than fifty Members have risen. Leave is granted. The adjournment motion will be taken up normally at 4 P. M. and normally 2½ hours are allotted. (*Interruptions.*) We may take half an hour or a quarter of an hour more. We shall take it up at 3 P. M. so that we may adjourn a little early.

श्री मधु लिमये (मुंगेर) : उप-विदेश मंत्री और वित्त मंत्री के खिलाफ मेरा विशेषाधिकार का सवाल है। उन्होंने हम लोगों को बहुत बुरा भला कहा है। कहा है कि यह विकृत है। आज कम से कम लोक सभा के सामने वह जाये।

MR. SPEAKER: I will not allow anything else now. I will not answer that point; it is not proper. There are a number of other motions. We go to the next business.

12.50 hrs.

#### PAPERS LAID ON THE TABLE

PRESIDENT'S PROCLAMATION re. STATE OF BIHAR, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

1. (i) A copy of the Proclamation dated the 29th June, 1968, issued by the President under article 356 of the Constitution, in relation to the State of Bihar published in Notification No. G. S. R. 1228 in Gazette of India dated the 29th June, 1968, under article 356 (3) of the Constitution.
- (ii) A copy of the Order dated the 29th June 1968, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation.

2. A copy of the Report of the Governor of Bihar dated the 26th June, 1968, to the President.

[Placed in Library. See No. LT-1318 68].

ORDINANCES PROMULGATED DURING JUNE & JULY, 1968

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123 (2) of the Constitution:—

- (1) The Advocate (Amendment) Ordinance, 1968 (No. 3 of 1968) promulgated by the President on the 5th June, 1968.